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EXTRAORDINARY

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PART II—Section 3—Sub-section (i)

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वित्त मंत्रालय

(राजस्व विभाग)

वबिश्वसना

नई दिल्ली, 21 सितम्बर, 2015

साकार: 727(अ) राष्ट्रपति, संविधान के अनुसार तदोपन के अनुसार राजस्व विभाग अशूलिपी ग्रेड-1(समूह ‘ख’) भर्ती नियम, 2004 के उन बातों के संबंध में विधिका ने करते हुए और खण्ड-3309 के परन्तुक द्वारा प्रदल शर्तों का प्रयोग करते हुए और केंद्रीय उपनागृहुलक एवं सीमान्त विभाग अशूलिपी ग्रेड-I(समूह ‘ख’)/भर्ती नियम, 2004 के उन बातों के संबंध में विधिका ने करते हुए जिन्हें ऐसे अधिकवर्त्तन के पूर्व किया गया था अथवा करने से लौट किया गया था, वित्त मंत्रालय, केंद्रीय उपनागृहुलक और सीमान्त विभाग में अशूलिपी ग्रेड-I (समूह - 'ख') के पदों पर भर्ती के पद निविद्यम नियम करने के लिए निम्नलिखित नियम बनाते हैं, अर्थात्:

1. संबंधित नाम और प्रारंभ— (1) इन नियमों का संबंधित नाम केंद्रीय उपनागृहुलक एवं सीमान्त विभाग अशूलिपी ग्रेड-I (समूह ‘ख’/ारखप्रतिपत पद) भर्ती नियम, 2015 है।

(2) ये राजपत्र में उनके प्रकाशन की तारीख को प्रवृत्त होगे।

2. लाबू होना— ये इन नियमों से उपयुक्त अनुसूची के स्तर (1) में विनिर्दिष्ट पदों को लाबू होंगे।

3. पदों की संख्या, वर्गीकरण, बेतन बंड तथा ब्रेड बेतन या बेतनानम — पदों की संख्या, उनका वर्गीकरण, बेतन बंड तथा ब्रेड बेतन या बेतनानम ये होंगे जो इन नियमों से उपयुक्त अनुसूची स्तर (2) से स्तर (4) में विनिर्दिष्ट हैं।

4. भर्ती के पदर्थ— आयु सीमा, अवधारणाएं आदि— उक्त पद पर भर्ती के पदर्थ, आयु सीमा, अवधारणाएं और उसमें संबंधित अन्य बातें बे होंगी जो उक्त अनुसूची के स्तर (5) से स्तर (13) में विनिर्दिष्ट हैं।

5. सेवा का बनन गर्दः—प्रस्तावित कॉडर निर्यंत्रण प्राधिकारी के पास, अशूलिपी ग्रेड-I का अपना पुष्कर कॉडर होगा.
6. निरूपण — वह व्यक्ति;

(क) जिसने ऐसे व्यक्ति जिसका पति अथवा जिसकी पत्नी जीवित है, वे विवाह किया है, या

(ख) जिसने अपने पति या अपनी पत्नी के जीवित रहते हुए किसी व्यक्ति से विवाह किया है,

उक्त पद पर नियुक्ति का पात्र नहीं होगा।

परन्तु यदि केंद्रीय सरकार का यह समाधान हो जाता है कि ऐसा विवाह ऐसे व्यक्ति और विवाह के अन्य पक्षकार को लागू स्वीकृति के अधीन अनुशंसा है और ऐसा करने के लिए अन्य आधार हैं, तो वह किसी व्यक्ति को इस नियम के प्रवर्तन से छूट देंगे।

7. सिद्धिकरण करने की शक्ति — जहां केंद्रीय सरकार की यह राय है कि ऐसा करना आवश्यक या संभव है, वहाँ वह, उसके लिए जो कारण है उन्हें नेतृत्व करके, तथा संच लोक संघ सरकार से परम्पर करके इन नियमों के किसी उपबंध की जिसी वर्तमान या प्रवर्तन के व्यक्तियों को बावजूद आदेश द्वारा शिखित कर सकेंगी।

8. व्यावस्था - इन नियमों की कोई बात, ऐसे आदेशों, आयु तथा अन्य नियमों पर भारत सरकार के अनुसार अनुस्मरित जातियों, अनुस्मरित जनजातियों, अन्य पितृपीड़क वर्ग, भूतपूर्व मैनीकों और अन्य निशाचत वर्ग के व्यक्तियों के लिए उपबंध करना अपेक्षित है।

अनुसूची

<table>
<thead>
<tr>
<th>पद का नाम</th>
<th>पद संख्या</th>
<th>वर्गीकरण</th>
<th>भतन बैंक और शेड बैंक या बैंकारण</th>
<th>चयन या बच्चन पद</th>
<th>लीजी वर्थी किये जाने वाले व्यक्तियों के लिए छाया तीमा</th>
</tr>
</thead>
<tbody>
<tr>
<td>आधुनिकतिक श्रेणी - 1</td>
<td>748* (2015)</td>
<td>कार्यभार के अधार पर परिवर्तन किया जा सकता है।</td>
<td>वैश्विक केंद्रीय संस्था समूह 'क' अनुस्मरित अराजपूर्ति</td>
<td>चयन</td>
<td>30 वर्ष से अधिक नहीं।</td>
</tr>
<tr>
<td></td>
<td>वातावरण में अधिक नहीं।</td>
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</tbody>
</table>

*आधुनिक श्रेणी में जाने के लिए विभिन्न तारीख तक परिवर्तन कर सकता है।

**वैश्विक केंद्रीय संस्था समूह 'क' के लिए अनुस्निच अराजपूर्ति के लिए विभिन्न तारीख तक परिवर्तन कर सकता है।

**आधुनिक श्रेणी में जाने के लिए विभिन्न तारीख तक परिवर्तन कर सकता है।
<table>
<thead>
<tr>
<th>सीधी प्रति किए जाने वाले व्यक्तियों के लिए</th>
<th>सीधी प्रति किए जाने वाले व्यक्तियों के लिए विभिन्न लेखिक और अन्य कहाँ कराए</th>
<th>परीक्षा की बाबत, यदि कोई हो</th>
<th>प्रति की प्रति : प्रति सीधे होनी या योजना द्वारा या प्रतिनिधित्वक या बालमें द्वारा तथा विभिन्न पद्धतियों द्वारा भरी जाने वाली रिटमियों की प्रतिलिपि</th>
</tr>
</thead>
<tbody>
<tr>
<td>(7)</td>
<td>(i) किसी मान्यताप्राप्त बोर्ड या विश्वविद्यालय से</td>
<td>लाभ नहीं होता।</td>
<td>(i) 50% प्रदेश द्वारा जिसके से न होने पर प्रतिनिधित्व द्वारा।</td>
</tr>
<tr>
<td></td>
<td>12वीं क्लास उत्तरीय</td>
<td>दो वर्ष।</td>
<td>(ii) 50% सीधी प्रति द्वारा।</td>
</tr>
<tr>
<td></td>
<td>(ii) कुंजलता परीक्षा संबंधित</td>
<td></td>
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</tr>
<tr>
<td></td>
<td>(६) शुलेख : १० मिनट @१० शब्द प्रति मिनट</td>
<td></td>
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<tr>
<td></td>
<td>(७) अनुसंधान करण : केवल कम्प्युटर पर ४०</td>
<td></td>
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</tr>
<tr>
<td></td>
<td>मिनट (अंग्रेजी) या ५५ मिनट (हिंदी)।</td>
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<td></td>
<td>टिप्पण :</td>
<td></td>
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<tr>
<td></td>
<td>अर्थात, अनुसंधान सुरुहोता अनुसंधानों की</td>
<td></td>
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<tr>
<td></td>
<td>दशा में कारणों के लिए जो लेखिक करके देखा फ़ाइल बनाया चयन आरोग्य के</td>
<td></td>
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<tr>
<td></td>
<td>विवेकानुसार निर्धारित की जा सकती हैं।</td>
<td></td>
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</tbody>
</table>

| प्रतिनिधि या प्रतिनिधित्व का आयोग द्वारा भरी की दशा में के शास्त्रियों किल्ले प्रतिनिधि या प्रतिनिधित्व का आयोग किया जाएगा | पदवी विभागीय प्रतिनिधि समिति है, तो उसकी संरचना। | प्रतिनिधि करने के सिद्धांतों में संजय लोक सेवा आयोग के परामर्श किया जाएगा। |
|-----|--------------------------------|----------------|---------------------------------|
| (11) | | | |
| प्रतिनिधि : | वेतन बेंग-१, ५२००-२०२००/- + वेंड बेंग २४००/- या ऐसे आशुरान शेषी-II | (प्रतिनिधि पर विचार करने के लिए) जिसमें निम्नलिखित होंगे: | संशोधन लोक सेवा आयोग के परामर्श करना आवश्यक नहीं है। |
|     | जिन्होंने उस बोन्यों में १० वर्ष नियंत्रभात देश की हो। | (i) केन्द्रीय उपाध्ययक/सीमान्य आयुक, - अध्यक्ष | |
|     | प्रतिनिधि के लिए विवाह दिना होता। पारंपरिक उपनाम से, जब कि उसके कारण की होई | २. केन्द्रीय अग्रसंपुक्त, उपाध्ययक/ सीमान्य आयुक, - सदस्य |
|     | अर्थात, करीब अर्थात, अर्थात, प्रतिनिधि के लिए विवाह दिना होता। पारंपरिक उपनाम से, जब कि उसके कारण की होई | ३. केन्द्रीय अग्रसंपुक्त, उपाध्ययक/ सीमान्य आयुक, - सदस्य |
|     | अर्थात, करीब अर्थात, अर्थात, प्रतिनिधि के लिए विवाह दिना होता। पारंपरिक उपनाम से, जब कि उसके कारण की होई | (सम्बंधि विश्वासीय प्रावधान समिति) (पृष्ठ के संबंध में विचार करने के लिए) |
|     | अर्थात, करीब अर्थात, अर्थात, प्रतिनिधि के लिए विवाह दिना होता। पारंपरिक उपनाम से, जब कि उसके कारण की होई | १. केन्द्रीय उपाध्ययक/सीमान्य आयुक, - अध्यक्ष |
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<table>
<thead>
<tr>
<th>प्रतिनिधित्व में</th>
<th>प्रतिनिधित्व में</th>
</tr>
</thead>
<tbody>
<tr>
<td>केन्द्रीय सरकार के अधिकार</td>
<td>केन्द्रीय सरकार के अधिकार</td>
</tr>
</tbody>
</table>
NOTIFICATION

New Delhi, the 21st September, 2015

G.S.R. 727(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, and in supersession of the Central Excise and Land Customs Department Stenographer Grade-I (Group ‘B’) Recruitment Rules, 2004, except as respect things done or omitted to be done before such supersession, the President hereby makes the following rules regulating the method of recruitment to the post of Stenographer grade—I (Group–B) in the Central Excise and Customs Department in the Ministry of Finance, namely:—
1. Short title and commencement.—(1) These rules may be called the Central Excise and Customs Commissionerates, Stenographer Grade I (Group ‘B’ Non-Gazetted posts) Recruitment Rules, 2015.

   (2) They shall come into force on the date of their publication in the Official Gazette.

2. Application. — These rules shall apply to the posts specified in column (1) of the Schedule annexed to these rules.

3. Number of posts, classification, pay band and grade pay or scale of pay.—The number of the said post, its classification, pay band and grade pay or the scale of pay attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

4. Method of recruitment, age limit, other qualification, etc.—The method of recruitment to the said post, age limit, qualification and other matters relating thereto shall be as specified in columns (5) to (13) of the said Schedule.

5. Other conditions of Service. — Each Cadre Controlling Authority shall have its own separate cadre of Stenographer Grade-I.

6. Disqualification.—No person;—

   (a) who has entered into or contracted a marriage with a person having a spouse living, or

   (b) who, having spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such persons and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

7. Power to relax. — Where the Central Government is of the opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, and in consultation with the Union Public Service Commission, relax any of the provisions of the rules with respect to any class or category of persons.

8. Saving. — Nothing in these rules shall affect reservations, relaxation of age limits, and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-servicemen and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

**SCHEDULE**

<table>
<thead>
<tr>
<th>Name of post</th>
<th>Number of post</th>
<th>Classification</th>
<th>Scale of Pay of non-selection Post direct recruits</th>
<th>Whether selection or Non selection.</th>
<th>Age limit for direct recruitment</th>
</tr>
</thead>
<tbody>
<tr>
<td>Stenographer Grade-I</td>
<td>748* (2015) *Subject to variation dependent on workload</td>
<td>General Central Service Group ‘B’ Ministerial Non-Gazetted,</td>
<td>Pay Band-2 Rs. 9300-34800 and Grade Pay Rs. 4200</td>
<td>Selection</td>
<td>Not exceeding 30 years. (Relaxable for Government servants up to five years in accordance with the instructions or order issued by the Central Government). Note: The crucial date for determining the age limit shall be the closing date for receipt of applications from candidates in India (and not the closing date prescribed for those in Assam, Meghalaya, Arunachal Pradesh, Mizoram, Manipur, Nagaland, Tripura, Sikkim, Ladakh Division of Jammu and Kashmir State, Lahaul and Spiti District and Pangi Sub division of Chamba District of Himachal Pradesh, Andaman and Nicobar Islands or Lakshadweep).</td>
</tr>
</tbody>
</table>
### Educational and other qualifications required for direct recruits

<table>
<thead>
<tr>
<th>(7)</th>
<th>Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees</th>
<th>(8)</th>
<th>Period of probation, if any</th>
<th>(9)</th>
<th>Method of recruitment: Whether by direct recruitment or by promotion or by deputation/absorption and percentage of vacancies to be filled by various methods</th>
</tr>
</thead>
<tbody>
<tr>
<td>(I) 12th Class pass from a recognised Board or University.</td>
<td>No</td>
<td>Two years for direct recruits and promotees.</td>
<td>(i) 50% by promotion failing which by deputation.</td>
<td>(ii) 50% by direct recruitment.</td>
<td></td>
</tr>
<tr>
<td>(II) Skill Test Norms</td>
<td></td>
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</tr>
<tr>
<td>(A) Dictation: 10 minutes @ 100 words per minutes and</td>
<td></td>
<td></td>
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<td></td>
</tr>
<tr>
<td>(B) Transcription: 40 minutes (English) or 55 minutes (Hindi) only on Computer.</td>
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</tbody>
</table>

**Note:** Qualifications are relaxable at the discretion of the Staff Selection Commission or the Competent Authority, for reason to be recorded in writing in the case of Candidates otherwise well qualified.

### In case of recruitment by promotion or deputation or absorption, grade from which promotion or deputation or absorption to be made

<table>
<thead>
<tr>
<th>(11)</th>
<th>If a Departmental Promotion Committee exists, what is its composition</th>
<th>(12)</th>
<th>Circumstances in which the Union Public Service Commission is to be consulted in making recruitment.</th>
</tr>
</thead>
<tbody>
<tr>
<td>Promotion:</td>
<td>Stenographer Grade II in the Pay Band- I of Rs. 5200-20200 with Grade Pay of Rs. 2400/- with ten years' regular service in the grade.</td>
<td>(Group ‘B’ Departmental Promotional Committee)</td>
<td>Consultation with Union Public Service Commission is not necessary.</td>
</tr>
<tr>
<td><strong>Note 1:</strong> Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less and have successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.</td>
<td></td>
<td>1. Commissioner of Central Excise/Customs - Chairman</td>
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<td><strong>Note 2:</strong> For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to 1st January, 2006, the date from which the revised pay structure based on the Sixth Central Pay Commission recommendations has been extended, shall be deemed to be service rendered</td>
<td></td>
<td>2. Additional/Joint Commissioner of Central Excise/Customs - Member</td>
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<td>3. Additional/Joint Commissioner of Central Excise/Customs - Member</td>
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<td>(Group ‘B’ Departmental Promotion Committee for considering confirmation):</td>
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<td>1. Commissioner of Central Excise/Customs - Chairman</td>
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<td>2. Additional/Joint Commissioner of Central Excise/Customs - Member</td>
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<td>3. Additional/Joint Commissioner of Central Excise/Customs - Member</td>
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in the corresponding pay/ pay scale extended based on the recommendations of the Pay Commission.

Deputation:
Officers holding the post of Stenographer under the Central Government.
(A) (I) Holding analogous post on regular basis in the parent cadre or department; or
(II) with ten years’ service in the Grade Pay rendered after appointment thereto on a regular basis in the pay band-1 Rs.5200-20200 with Grade pay Rs. 2400/- or equivalent in the parent cadre/department.

**Note 1:** The departmental officers in the feeder category who are in the direct line of promotion will not be eligible for consideration for appointment on deputations. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.

(period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organizations or department of the Central Government shall ordinarily not to exceed three years. The maximum age limit for appointment by deputation including short-term contract shall not exceeding 56 years as on the closing date of receipt of applications)

**Note 2:** For the purpose of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 01.01.2006, the date from which the revised pay structure based on the 6th CPC recommendation has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common grade pay or pay scale and where this benefit will extend only for the post(s) for which that grade pay or pay scale is the normal replacement grade without any upgradation.